

MINUTES OF THE MEETING No. 49/09 dated 4.3.2009 (HELD ON 24.3.09) UNDER THE CHAIRMANSHIP OF Shri O.P Hissaria, JT.DGFT

The 49/09 meeting of Advance Licensing Committee was dated 4.3.2009 (held on 24/3/09) under the Chairmanship of Shri O.P. Hissaria, JT. DGFT.

The Committee first considered minutes of the ALC Meeting No.48/09 for confirmation and confirmed and adopted the same without any change.

Case No A-110 NC No.49/09 Dated 4.3.09(held on 24.3.09)	M/ s Synthite Inds. Chemical Ltd, Cochin F.No.01/83/162/793 /AM08/DES-IV RLA F.No.10/24/40/111/AM08 Lic.No.1010027330 Dated 17.9.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices board. Accordingly the case may be re-listed on 1.4.2009.

Case No A-111 NC No.49/09 Dated 4.3.09(held on 24.3.09)	M/ s Synthite Inds. Chemical Ltd, Cochin F.No.01/85/162/583 /AM08/DES-IV RLA F.No.10/24/40/125/AM08 Lic.No.1010027657 Dated 16.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices board. Accordingly the case may be re-listed on 1.4.2009.

Case No A-112	M/ s Synthite Inds. Chemical Ltd, Cochin
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NC No.49/09 Dated 4.3.09(held on 24.3.09)	F.No.01/85/162/594 /AM08/DES-IV RLA F.No.10/24/40/133/AM08 Lic.No.1010027759 Dated 26.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices board. Accordingly the case may be re-listed on 1.4.2009.

Case No A-113 NC No.49/09 Dated 4.3.09(held on 24.3.09)	M/ s Synthite Inds. Chemical Ltd, Cochin F.No.01/85/162/597 /AM08/DES-IV RLA F.No.10/24/40/130/AM08 Lic.No.1010027754 Dated 26.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices board. Accordingly the case may be re-listed on 1.4.2009.

Case No C-18 NC No.49/09 Dated 4.3.09(held on 24.3.09)	M/ s Vinati Organics Ltd,, Cochin F.No.01/83/162/12 /AM07/DES-IV
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The Committee considered the case as per agenda and decided to put the case on file since the firm is the only manufacture of export product Sodium Salt of 2-Acrylamido-2-Methyl Propane Sulfonic Acid and is not possible for the firm to provide production and consumption data of other firms.

Case No M-419 NC No.49/09	M/ s Integrated Engineering Enterprises, Ernakulam F.No.01/83/50/591 /AM09/DES-IV
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Dated 4.3.09(held on 24.3.09)	RLA F.No.10/24/40/216/AM08 Lic.No.1010029352 Dated 24.4.08
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve this case as under:-

Export Item	Qty.	Import Item	Qty.
Crepe Paper Tube Made of Crepe Paper of Grade 67/130(1843.630 Kg)	1 Kg	Crepe Paper Confirming to 67/130 gm Grade	1.02 Kg/Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-420 NC No.49/09 Dated 4.3.09(held on 24.3.09)	M/ s Param Wood Moulding (P) Ltd, Mumbai F.No.01/83/50/112 /AM06/DES-IV RLA F.No.03/95/40/520/AM06 Lic.No.0310355071 Dated 10.11.05
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O.No. Nil dated 18/3/09 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Finished Wooden Moulding	1 CBM

Import Item

S.No.	Description of Item	Quantity
1.	Chemically Treated and Seasoned wood of Relevant	1.4 CBM

	Species in the form of Planks of various thicknesses, width and length	
2.	PVC Based Decorative Foil	1.02 q.Mt./Sq.Mt. content
3.	PU Top Coat	7.5 Kg
4.	PU Sealer	15.00 Kg
5.	Hardener	11.24 Kg
6.	Coloured Transparent Putty	39.00 Kg
7.	Precoat Top Coat	2.25 Litre

Quantities for items at S.No.2,3,4,5 and 7 allowed as applied for upto 15% of the FOB value

The above norms are fixed in supersession of Norms fixed in NC M.No.36/83 dated 3/12/2008 in Case No.2/6/83-ALC1/2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-421 NC No.49/09 Dated 4.3.09(held on 24.3.09)	M/ s Integrated Engineering Enterprises, Ernakulam F.No.01/83/50/980 /AM09/DES-IV RLA F.No.10/24/40/100/AM09 Lic.No.1010031566 Dated 14.11.08
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting. The Committee decided to maintained rejection as decided in Norms Committee Meeting No.39/83 dated 24/12/2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 49/83-ALC1/2008 **MEETING DATE** : 04.03.2009

1	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 1.4.2009			

2	Case No.: 18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Fertilizer and also decided to issue reminder to M/o Fertilizer. Reminder issued on 4/2/09. Accordingly the case may be re-listed on 1.4.2009.			

3	Case No.: 24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 1.4.2009.			

4	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Rejected
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.47/83 dated 18/2/09. Hence the case is withdrawn.			

5	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi) and decided to issue reminder to TA for comments. Accordingly the case may be re-listed on 1.4.2009.			

6	Case No.:71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 1.4.2009.			

7	Case No.:5/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01174/AM09/	RLA File :10/24/040/00072/AM08/	Lic.No/Date:1010026948 19.07.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

8	Case No.:6/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01175/AM09/	RLA File :10/24/040/00087/AM08/	Lic.No/Date:1010027040 31.07.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

9	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm called by DC(SSI). Accordingly the case may be re-listed on 1.4.2009..			

10	Case No.:9/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01178/AM09/	RLA File :10/24/040/00104/AM08/	Lic.No/Date:1010027206 22.08.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

11	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 1.4.2009.			

12	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 1.4.2009.			

13	Case No.:7/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01176/AM09/	RLA File :10/24/040/00105/AM08/	Lic.No/Date:1010027262 06.09.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

14	Case No.:8/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01177/AM09/	RLA File :10/24/040/00106/AM08/	Lic.No/Date:1010027263 06.09.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

15	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received on 29/1/2009 and refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.4.2009.			

	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
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16	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 1.4.2009.			

17	Case No.:10/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01179/AM09/	RLA File :10/24/040/00126/AM08/	Lic.No/Date:1010027680 18.10.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

18	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 1.4.2009.			

19	Case No.:13/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01182/AM09/	RLA File :10/24/040/00139/AM08/	Lic.No/Date:1010027890 14.11.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

	Case No.:14/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE	Meet No/Date:49/83-ALC1/2008	Status:Case
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20		LIMITED	04.03.2009	Deferred
	HQ File :01/83/050/01183/AM09/	RLA File :10/24/040/00143/AM08/	Lic.No/Date:1010028031 29.11.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

21	Case No.: 11/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01180/AM09/	RLA File :10/24/040/00147/AM08/	Lic.No/Date:1010028184 18.12.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

22	Case No.: 12/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01181/AM09/	RLA File :10/24/040/00155/AM08/	Lic.No/Date:1010028223 19.12.2007	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

23	Case No.: 1/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01168/AM09/	RLA File :10/24/040/00153/AM08/	Lic.No/Date:1010028488 14.01.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

24	Case No.: 2/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01169/AM09/	RLA File :10/24/040/00169/AM08/	Lic.No/Date:1010028655 29.01.2008	Defer Date:01.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.4.2009.

25	Case No.:3/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01170/AM09/	RLA File :10/24/040/00167/AM08/	Lic.No/Date:1010028654 29.01.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

26	Case No.:20/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01189/AM09/	RLA File :07/21/040/00035/AM09/	Lic.No/Date:0710056956 16.04.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 24/2/2008 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.4.2009.			

27	Case No.:17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 1.4.2009.			

28	Case No.:59/45/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01228/AM09/	RLA File :30/24/040/00004/AM09/	Lic.No/Date:3010056022 25.04.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.

29	Case No.:26/45/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01195/AM09/	RLA File :08/24/040/00011/AM09/	Lic.No/Date:0810071745 07.05.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

30	Case No.:15/45/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01184/AM09/	RLA File :34/24/040/00017/AM09/	Lic.No/Date:3410021392 14.05.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

31	Case No.:58/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01227/AM09/	RLA File :04/24/040/00065/AM09/	Lic.No/Date:0410096441 12.06.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 6/2/09 issued by this office. Accordingly the case may be re-listed on 1.4.2009.			

32	Case No.:27/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01196/AM09/	RLA File :03/94/040/01333/AM08/	Lic.No/Date:0310476629 27.06.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

Case No.:28/45/83-ALC1/2008

Partv Name:EXCEL CROP CARE LIMITED

Meet No/Date:49/83-ALC1/2008

Status:Case

33			04.03.2009	Deferred
	HQ File :01/83/050/01197/AM09/	RLA File :03/94/040/00225/AM09/	Lic.No/Date:0310476641 27.06.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

34	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 1.4.2009.			

35	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments U.O.No.Nil dated 18/3/09 offered by him the Committee decided to call for the following information from the firm as under:- 1) Net weight of export item 2) Copy of the approved formulation under Drug & Cosmetic Act. 3) Calculation sheet to arrive at the quantity of raw material asked for Accordingly the case may be re-listed on 1.4.2009.			

	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
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36

HQ File :01/83/050/00529/AM09/

RLA File :03/95/040/00322/AM09/

Lic.No/Date:0310478332
11.07.2008Defer
Date:01.04.2009

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments forwarded vide U.O.No.Nil dated 18/3/09 the Committee decided to call for the following information from the firm as under:-

1) Size of specific baby rolls to be imported

Accordingly the case may be re-listed on 1.4.2009.

Case No.:30/45/83-ALC1/2008

Party Name:SILVER OAK LABORATORIES
PVT.LTD.Meet No/Date:49/83-ALC1/2008
04.03.2009

Status:Case Approved

HQ File :01/83/050/01199/AM09/

RLA File :05/24/040/00290/AM09/

Lic.No/Date:0510224809
31.07.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 4.3.2009 and decided to approve this case as under as applied for 1% wastage:-

Export Item

S.No.	Description of Item	Quantity
1.	Beauty Ultimate Gloss- Golden Glow (Lip Color) (6 gm/pc.)	55000.000 Nos.
2.	Beauty Ultimate Gloss – Rich Nude (Lip Color) (6 gm/pc.)	50000.000 Nos.
3.	Beauty Ultimate Gloss – Red Elixir (Lip Color) (6 gm/pc.)	200000.000 Nos.
4.	Beauty Ultimate Gloss – Vinyl Pink (Lip Color) (6 gm/pc.)	125000.000 Nos.
5.	Beauty Ultimate Gloss – Raspberry Coulis (Lip Color) (6 gm/pc.)	25000.000 Nos.
6.	Beauty Ultimate Gloss – Hotpink (Lip Color) (6 gm/pc.)	25000.000 Nos.

Import Item

S.No.	Description of Item	Quantity
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37

1.	Premix-Lip Gloss- Golden Glow	333.3 Kg
2.	Premix-Lip Gloss- Red Nude	303.0 Kg
3.	Premix-Lip Gloss- Red Elixir	1212.0 Kg
4.	Premix-Lip Gloss- Vinyl Pink	757.5 Kg
5.	Premix-Lip Gloss- Raspberry Coulis	151.5 Kg
6.	Premix-Lip Gloss- Hot Pink	151.5 Kg
7.	Bottle/Wiper Ultimate Gloss	As per packing material which may be allowed as per Packing Policy or as applied for whichever is less.
8.	Cap/Applicator Ultimate Gloss	- do -
9.	Base Label premix-Lip Gloss-Golden Glow	Different type of labels allowed net + 1% wastage
10.	Base Label premix-Lip Gloss-Rich Nude	- do -
11.	Base Label premix-Lip Gloss-Red Elixir	- do -
12.	Base Label premix-Lip Gloss-Vinyl Pink	- do -
13.	Base Label premix-Lip Gloss-Raspberry Coulis	- do -
14.	Base Label premix-Lip Gloss-Hotpink	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:31/45/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01200/AM09/	RLA File :05/24/040/00286/AM09/	Lic.No/Date:0510224810 31.07.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The representative of the DIPP present in the meeting and given written comments dated 4.3.09 stating that the calculation sheet provided by the firm does not match with the copy of the approved formulation and advice the Committee to request the firm to furnish revised calculation sheet or revised list of import item. Accordingly the case may be re-listed on 1.4.2009.			

Case No.:32/45/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES	Meet No/Date:49/83-ALC1/2008	Status:Case
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	PVT.LTD.	04.03.2009	Approved
HQ File :01/83/050/01201/AM09/	RLA File :05/24/040/00291/AM09/	Lic.No/Date:0510224814 31.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 4.3.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Colour Lash Overload Mascara (Eye Makeup) (10.38 gm./per piece)	700000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Premix Lash Overload Mascara White	3605 Kg
2.	Premix Lash Overload Mascara Black	3641 Kg
3 to 7	Packing Material	As per packing policy or as applied for whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:29/45/83-ALC1/2008	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
HQ File :01/83/050/01198/AM09/	RLA File :03/94/040/00458/AM09/	Lic.No/Date:0310481316 05.08.2008	Defer Date:01.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.

Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:49/83-ALC1/2008	Status:Case
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41			04.03.2009	Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 1.4.2009.			

42	Case No.:7/21/83-ALC1/2008	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

43	Case No.:13/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01329/AM09/	RLA File :25/24/040/00003/AM09/	Lic.No/Date:2510002180 06.08.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 1.4.2009.			

44	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:04.03.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing.. The case is deferred for four weeks and be listed on 1.4.09. .			

	Case No.:20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533	Defer

45			11.08.2008	Date:01.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.				

46	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536 11.08.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

47	Case No.:23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

48	Case No.:24/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board . Accordingly the case may be re-listed on 1.4.2009.			

49	Case No.:35/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01204/AM09/	RLA File :03/95/040/00338/AM09/	Lic.No/Date:0310482508 13.08.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

50	Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 29/10/08 issued by this office and also decided to issue reminder. Accordingly the case may be re-listed on 1.4.2009.			

51	Case No.:34/45/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01203/AM09/	RLA File :03/95/040/01252/AM08/	Lic.No/Date:0310486102 11.09.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

52	Case No.:37/45/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01206/AM09/	RLA File :03/95/040/01132/AM08/	Lic.No/Date:0310486108 11.09.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

53	Case No.:55/45/83-ALC1/2008	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01224/AM09/	RLA File :03/95/040/00382/AM09/	Lic.No/Date:0310486060 11.09.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

	Case No.:18/45/83-ALC1/2008	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:49/83-ALC1/2008	Status:Case
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54			04.03.2009	Deferred
	HQ File :01/83/050/01187/AM09/	RLA File :03/95/040/00442/AM09/	Lic.No/Date:0310486616 16.09.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

55	Case No.:38/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01207/AM09/	RLA File :03/94/040/00498/AM09/	Lic.No/Date:0310486945 18.09.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

56	Case No.:22/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01191/AM09/	RLA File :07/21/040/00609/AM09/	Lic.No/Date:0710059951 19.09.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 6/2/09 issued by this office. Accordingly the case may be re-listed on 1.4.2009.			

	Case No.:20/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
	HQ File :01/83/050/00836/AM09/	RLA File :09/24/040/00173/AM09/	Lic.No/Date:0910035466 29.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 18.3.2009. The Committee decided to approve this case as under:- <u>Export Item</u>			
	S.No.	Description of Item	Quantity	
	1.	High Strength Match Tissue – 44 GSM (Application for	50.000 MT	

57

Match Tissue) The relevant product should be packed in 0.0297 MT (poly Kraft paper Wrapper, Pulg Wrap, Stretch Film, and Core Pipes, which should be reflected in shipping Bills duty authonicated by the Customs.

Import Item

S.No.	Description of Item	Quantity
1.	Pulp (Soft Wood/Hard Wood Pulp)	50.900 MT
2.	Catonic Starch (Binder)	0.230 MT
3.	Starch (Surface Sizing Chemical)	0.832 MT
4.	Poly Kraft Paper/Wrapper (Packing Material)	0.030 MT
5.	Plug Wrap (Packing Material)	As per packing policy
6.	Stretch Film (Packing Material)	- do -
7.	Core Pipes (packing Material)	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58

Case No.: 19/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
HQ File :01/83/050/01188/AM09/	RLA File :31/21/040/00225/AM09/	Lic.No/Date:3110035622 03.10.2008	Defer Date:01.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 6/2/09 issued by this office. Accordingly the case may be re-listed on 1.4.2009.			

59

Case No.: 12/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
HQ File :01/83/050/01328/AM09/	RLA File :25/24/040/00005/AM09/	Lic.No/Date:2510002257 07.10.2008	Defer Date:01.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

wants of comments from the DC(SSl). Accordingly the case may be re-listed on 1.4.2009.

60	Case No.:23/30/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00883/AM09/	RLA File :03/94/040/00608/AM09/	Lic.No/Date:0310489851 10.10.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

61	Case No.:17/45/83-ALC1/2008	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
	HQ File :01/83/050/01186/AM09/	RLA File :04/24/040/00184/AM09/	Lic.No/Date:0410099441 23.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2006/Ch.II dated 21.7.2006 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Composize 1718 Neutral Sizing Rosin (Solid content : 35+/-1%)	1 Kg	1. Gum Rosin 2. Fumaric Acid 3. Aqueous Solution of Polymeric Quarternary Amine (Active content : 50 +/-5%)	0.136 Kg 0.005 kg 0.034 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

62	Case No.:45/45/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01214/AM09/	RLA File :03/94/040/00704/AM09/	Lic.No/Date:0310491951 24.10.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

63

Case No.:16/45/83-ALC1/2008	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
HQ File :01/83/050/01185/AM09/	RLA File :31/21/040/00256/AM09/	Lic.No/Date:3110035925 27.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 18.3.2009 and decided to approve this case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Color natural (20,00,000 Sets) Containing A) Developer 75 GRAM per set B) Coloration Cream 50 GRAM per set C) 1 Pair of Plastic Gloves	250000.000 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Aluminium Tube with Plastic Cap	Net to Net (without any wastage)	
2.	Plastic Gloves (in pair)	Net to Net with accountability in export	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:6/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00952/AM09/	RLA File :05/24/040/00467/AM09/	Lic.No/Date:0510230218 03.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm			

bring to Sample Diary Block while attending the Personal hearing. The case is deferred for four weeks and be listed on 1.4.09..

65	Case No.:7/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00953/AM09/	RLA File :05/24/040/00379/AM09/	Lic.No/Date:0510230219 03.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. The case is deferred for four weeks and be listed on 1.4.09..			

66	Case No.:8/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00954/AM09/	RLA File :05/24/040/00433/AM09/	Lic.No/Date:0510230223 03.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. The case is deferred for four weeks and be listed on 1.4.09..			

67	Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

68	Case No.:10/33/83-ALC1/2008	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/00956/AM09/	RLA File :34/24/040/00114/AM09/	Lic.No/Date:3410022643 05.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

69	Case No.: 12/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/00958/AM09/	RLA File :05/24/040/00421/AM09/	Lic.No/Date:0510230387 06.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. The case is deferred for four weeks and be listed on 1.4.09..			

70	Case No.: 13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. The case is deferred for four weeks and be listed on 1.4.09..			

71	Case No.: 17/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/00963/AM09/	RLA File :03/94/040/00671/AM09/	Lic.No/Date:0310493251 06.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that reply to the D/L dated 31/12/08 from the firm has been received and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.4.2009.			

	Case No.: 18/33/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Approved
	HQ File :01/83/050/00964/AM09/	RLA File :05/24/040/00507/AM09/	Lic.No/Date:0510230564 07.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 4.3.2009 and decided to approve this case as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Ecollagen Replumping Lip Cream (4.08 gm/per piece)	12000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Premix Lip Cream (Lip Bulk)	482 Kg
2.	Barrel (Colour Matched Grey)	120600 Nos.
3 to 6	Packing Material	As per packing policy or as applied for whichever is less
7.	Tamper Proof Label	Net + 1%

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:23/33/83-ALC1/2008

Party Name:SHREYAS INDIA PVT. LTD.,

Meet No/Date:49/83-ALC1/2008
04.03.2009

**Status:Case
Deferred**

HQ File :01/83/050/00969/AM09/

RLA File :13/24/040/00019/AM09/

Lic.No/Date:1310027277
07.11.2008

Defer
Date:01.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 1.4.2009..

Case No.:22/33/83-ALC1/2008

Party Name:SHRISTI ENGINEERS &
CONSULTANTS.

Meet No/Date:49/83-ALC1/2008
04.03.2009

**Status:Case
Deferred**

HQ File :01/83/050/00968/AM09/

RLA File :08/24/040/00105/AM09/

Lic.No/Date:0810075890
11.11.2008

Defer
Date:01.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (PC..Div.). Accordingly the case may be

	re-listed on 1.4.2009..
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75	Case No.:28/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status :Case Deferred
	HQ File :01/83/050/00974/AM09/	RLA File :03/94/040/00661/AM09/	Lic.No/Date:0310493807 11.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that reply to the D/L dated 31/12/08 from the firm has been received and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 1.4.2009.			

76	Case No.: 29/33/83-ALC1/2008	Party Name:HIKAL LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status : Case Deferred
	HQ File :01/83/050/00975/AM09/	RLA File :03/94/040/00654/AM09/	Lic.No/Date:0310493814 11.11.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem..Div.). Accordingly the case may be re-listed on 1.4.2009..			

Case No.:2/37/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
HQ File :01/83/050/01045/AM09/	RLA File :09/24/040/00336/AM09/	Lic.No/Date:0910036138 01.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/96/2008/Ch.II dated 20.2.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Nitro Blue (4-(N-ethyl-N-(2-Hydroxyethyl) amino-1-(2-hydroxyethyl) Amino-2-nitrobenzene Monohydrochloride) (Jarocol Blue 12)	1 Kg	N,N,Bis (2-Hydroxymethyl)-2-nitro-P-Phenylenediaine (Violet 1,4 D)	0.987 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

78	Case No.: 46/45/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Approved
	HQ File :01/83/050/01215/AM09/	RLA File :03/94/040/00795/AM09/	Lic.No/Date:0310496595 04.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2008/Ch.II dated 18.11.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 Kg	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	1.160 Kg 0.0004 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.: 47/45/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01216/AM09/	RLA File :03/95/040/00736/AM09/	Lic.No/Date:0310496615 05.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 1.4.2009..			

80	Case No.: 50/45/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01219/AM09/	RLA File :03/95/040/00732/AM09/	Lic.No/Date:0310496610 05.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 1.4.2009..			

81	Case No.:39/45/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01208/AM09/	RLA File :03/95/040/00679/AM09/	Lic.No/Date:0310497335 11.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009..			

82	Case No.:41/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01210/AM09/	RLA File :03/95/040/00708/AM09/	Lic.No/Date:0310497339 11.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009..			

	Case No.:51/45/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
	HQ File :01/83/050/01220/AM09/	RLA File :03/94/040/00986/AM08/	Lic.No/Date:0310497367 11.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 24.3.2009 and decided to approve this case on repeat basis as under:-			
	Export Item	Quantity	Import Item	Quantity
	1) Solar DEP 151 Electroplating Reaction Product – Chemical Name N-N-Diethyl-2 Propyne-1-amine	1 Kg	Propargyl Alcohol	2.600 Kg
	2) Solar BBIS Electroplating Reaction Product – Chemical Name BIS Benzene Sulfoylnimide	1 Kg	1. Benzene Sulphonamide 2. Benzene Sulphonyl Chloridew	0.600 Kg 0.675 Kg

3) Solar SAS 144 Electroplating Reaction Product – Chemical Name	1 Kg	Allylchloride	0.532 Kg
4) Solar ATPN Electroplating Reaction Product – Chemical Name – Carboxyethyl Isothiuronium Betaine	1 Kg	1. Saccharin 2. Allylchloride	0.806 Kg 0.334 Kg
5) Solar PME 900 Electroplating Reaction Product – Chemical Name – Ethoxylated Propargyl Alcohol	1 Kg	Propargyl Alcohol	0.620 Kg
6) Solar PS Electroplating Reaction Product – Chemical Name – Sodium Propyne Sulphonate	1 Kg	Propargyl Alcohol	0.300 Kg
7) Solar PPS OH 8000 Electroplating Reaction Product – Chemical Name – 1-(2 Hydroxy- 3-Sulphopropyl) Pyridinium Hydroxide, Inner Salt	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 Kg 0.405 Kg
8) Solarar BEO 252 Electroplating Reaction product – Chemical Name – Ethoxylated 2 Butyne 1,4 Diol	1 Kg	Butynediol	1.080 Kg
9) Solar BMP 176 Electroplating Reaction Product- Chemical Name Propoxylated 2 Butyne 1,4 Diol	1 Kg	Butynediol	1.280 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.: 43/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01212/AM09/	RLA File :03/95/040/00710/AM09/	Lic.No/Date:0310497533 12.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009..			

85

Case No.: 54/45/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status : Case Approved
HQ File :01/83/050/01223/AM09/	RLA File :03/94/040/00053/AM09/	Lic.No/Date:0310497592 12.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 24.3.2009 and decided to approve this case on repeat basis as under:-			
Export Item	Quantity	Import Item	Quantity
1) Solarar BEO 252 Electroplating Reaction product – Chemical Name – Ethoxylated 2 Butyne 1,4 Diol	1 Kg	Butynediol	1.080 Kg
2) Solar BA 77 Electroplating Reaction Product – Chemical Name Butene 2 one 4-Phenyl	1 Kg	Orthochloro Benzaldehyde	0.700 Kg
3) Solar BMP 176 Electroplating Reaction Product- Chemical Name Propoxylated 2 Butyne 1,4 Diol	1 Kg	Butynediol	1.280 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:52/45/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01221/AM09/	RLA File :03/94/040/00852/AM09/	Lic.No/Date:0310497889 15.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report. The visiting team submitted the report which was considered in the Norms Committee Meeting No. 48/09 and the minutes are yet to finalise. The case is deferred for four weeks. Accordingly the case may be re-listed on 1.4.2009.			

87	Case No.:48/45/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
	HQ File :01/83/050/01217/AM09/	RLA File :03/94/040/00479/AM09/	Lic.No/Date:0310498414 17.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 24.3.2009 and decided to approve this case on repeat basis as under:-			
	Export Item	Quantity	Import Item	Quantity
	1) Solar BBIS Electroplating Reaction Product – Chemical Name BIS Benzene Sulfoylnimide	1 Kg	1. Benzene Sulphonamide 2. Benzene Sulphonyl Chloridew	0.600 Kg 0.675 Kg
	2) Solar DEP 151 Electroplating Reaction Product – Chemical Name N-N-Diethyl-2 Propyne-1- Amine	1 Kg	Propargyl Alcohol	2.600 Kg
	3) Solarar BEO 252 Electroplating Reaction product – Chemical Name – Ethoxylated 2 Butyne 1,4 Diol	1 Kg	Butynediol	1.080 Kg
	4) Solar PS Electroplating Reaction Product – Chemical Name – Sodium Propyne Sulphonate	1 Kg	Propargyl Alcohol	0.300 Kg
	5) Solar BA 77 Electroplating	1 Kg	Orthochloro Benzaldehyde	0.700 Kg

Reaction Product – Chemical Name Butene 2 one 4-Phenyl			
6) Solar BMP 176 Electroplating Reaction Product- Chemical Name Propoxylated 2 Butyne 1,4 Diol	1 Kg	Butynediol	1.280 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

88	Case No.:53/45/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
	HQ File :01/83/050/01222/AM09/	RLA File :03/94/040/00376/AM09/	Lic.No/Date:0310498459 17.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. Nil dated 24.3.2009 and decided to approve this case on repeat basis as under:-			
	Export Item	Quantity	Import Item	Quantity
	1) Spectra 977 T Electroplating Brightener – Containing 21.28% Allyl Chloride, 27.5% Butynediol, 14% Propargyl Alcohol	1 Kg	1. Allyl Chloride 2. Butynediol 3. Propargyl Alcohol	0.2128 Kg 0.275 Kg 0.140 kg
	2) Nickel Additive 220 Electroplating Additive – containing 15% Allylchloride & 14% Epichlorohydrin & 23% Saccharin	1 Kg	1. Allyl Chloride 2. Epichlorohydrin 3. Saccharin	0.150 Kg 0.140 kg 0.230 kg
	3) Metstrip S 60 Electroplating Salt – Containing 60% Sodium Gluconate	1 Kg	Sodium Cyanide	.600 Kg
	4) Growclear LB 40 Electroplating Additive- Containing 98% Techniclad LGW 280 (Acrylic PV	1 Kg	Techniclad LGW 280	0.980 Kg

Resin)			
5) Zinco Brass Salt Electroplating Salt – containing 35% Sodium Cyanide & 20% Potassium Cyanide	1 Kg	1. Sodium Cyanide 2. Potassium Cyanide	0.350 Kg 0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:2/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01113/AM09/	RLA File :03/95/040/00768/AM09/	Lic.No/Date:0310499373 22.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

90	Case No.:3/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01114/AM09/	RLA File :03/95/040/00728/AM09/	Lic.No/Date:0310499380 22.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

91	Case No.:9/41/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01120/AM09/	RLA File :34/24/040/00083/AM09/	Lic.No/Date:3410023012 22.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

	Case No.:10/41/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
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92	HQ File :01/83/050/01121/AM09/	RLA File :34/24/040/00103/AM09/	Lic.No/Date:3410023013 22.12.2008	Defer Date:01.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.				

93

Case No.: 49/45/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status : Case Approved
HQ File :01/83/050/01218/AM09/	RLA File :03/94/040/00847/AM09/	Lic.No/Date:0310499187 22.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2008/Ch.II dated 18.11.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 Kg	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	1.160 Kg 0.0004 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.:6/41/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01117/AM09/	RLA File :31/24/040/00260/AM09/	Lic.No/Date:3110036603 23.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments U.O.No.Nil dated 18/3/09 offered by him the Committee decided to call for the following information from the firm as under:- 1) Net weight of export product; and 2) Net content of raw asbestos in export Accordingly the case may be re-listed on 1.4.2009.			

95	Case No.: 11/41/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01122/AM09/	RLA File :07/24/040/00424/AM09/	Lic.No/Date:0710061941 23.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Accordingly the case may be re-listed on 1.4.2009.			

96

Case No.:12/41/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
HQ File :01/83/050/01123/AM09/	RLA File :04/24/040/00201/AM09/	Lic.No/Date:0410101165 23.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O.No. 7/150/08-TSW/ dated 17/3/09 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Solder Paste 63/37 OL107E Tin 63%, Lead 37%	300 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Tin Alloy Powder 63/37 type 3 tin Alloy Powder with the combination of Tin and Lead	219.900 Kg
2.	Tin Alloy Powder 62/36/2 type 3 tin Alloy Powder with the combination of Tin and Lead & Silver	53.400 Kg
3.	Paste Flux 361 NAHV	14.850 Kg
4.	Paste Flux 361 NALV	14.850 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97	Case No.:7/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01118/AM09/	RLA File :31/24/040/00258/AM09/	Lic.No/Date:3110036617 24.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

98	Case No.:8/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01119/AM09/	RLA File :31/24/040/00259/AM09/	Lic.No/Date:3110036619 24.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

99	Case No.:13/41/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01124/AM09/	RLA File :05/24/040/00583/AM09/	Lic.No/Date:0510233369 24.12.2008	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments U.O.No.Nil dated 18/3/09 offered by him the Committee decided to call for the following information from the firm as under:- 1) Net content of printing paper and book binding board in export 2) Bifurcation in the quantity of coated and uncoated paper 3) GSM or thickness of book binding board Accordingly the case may be re-listed on 1.4.2009.			

	Case No.:14/41/83-ALC1/2008	Party Name:SADATAN PURE AYURVEDA PVT. LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
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100	HQ File :01/83/050/01125/AM09/	RLA File :03/95/040/00764/AM09/	Lic.No/Date:0310499972 26.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of the DIPP present in the meeting and as per verbal comments, the Committee decided approve the case as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.:4/45/83-ALC1/2008	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
	HQ File :01/83/050/01171/AM09/	RLA File :03/94/040/00455/AM09/	Lic.No/Date:0310503364 21.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2006/Ch.II dated 28.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Galaxy MW 257 Lauryl Alcohol 7 moles ethoxylates	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.392 Kg 0.614 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

102	Case No.:23/45/83-ALC1/2008		Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01192/AM09/	RLA File :03/95/040/00861/AM09/	Lic.No/Date:0310503443 22.01.2009	Defer Date:01.04.2009	
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.				

	Case No.:24/45/83-ALC1/2008		Party Name:BALMER LA WRIE & CO LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
	HQ File :01/83/050/01193/AM09/	RLA File :04/24/040/00193/AM08/	Lic.No/Date:0410101776	Defer Date:	

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2007/Ch.II dated 20.2.2009 and decided to approve this case as under:-

103	Item of Export	Qty	Item of Import	Qty
	Balsyn RD (Synthetic Tanning Agent) Sodium Salt of Phenol Sulfonic Acid Formaldehyde condensate (50%)	1 Kg	Phenol	0.237 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

104	Case No.:25/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01194/AM09/	RLA File :04/24/040/00237/AM09/	Lic.No/Date:0410101780 22.01.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 1.4.2009.			

105	Case No.:56/45/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01225/AM09/	RLA File :03/95/040/00758/AM09/	Lic.No/Date:0310503562 22.01.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

106	Case No.:57/45/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01226/AM09/	RLA File :31/24/040/00287/AM09/	Lic.No/Date:3110037111 22.01.2009	Defer Date:01.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.

107	Case No.:1/49/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01317/AM09/	RLA File :34/24/040/00116/AM09/	Lic.No/Date:3410023546 19.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

108	Case No.:2/49/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01318/AM09/	RLA File :34/24/040/00177/AM09/	Lic.No/Date:3410023547 19.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

109	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to put the case on file to decide whether import of security papers can be allowed under advance licence. Accordingly the case may be re-listed on 1.4.2009.			

110	Case No.:4/49/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01320/AM09/	RLA File :05/24/040/00684/AM09/	Lic.No/Date:0510236810 19.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing. The case is deferred for four weeks and be listed on 1.4.09..			

111	Case No.:5/49/83-ALC1/2008	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
	HQ File :01/83/050/01321/AM09/	RLA File :08/24/040/00231/AM09/	Lic.No/Date:0810078247 20.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/99/2004/Ch.II dated 17.8.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Black 234 (Dye content 98%)	1 Kg	1. Aniline Oil 2. H-Acid 3. Sodium Nitrate 4. Meta Phenylenediamine 5. Acetanilide	0.250 Kg 0.365 Kg 0.250 kg 0.126 kg 0.270 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

112	Case No.:6/49/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01322/AM09/	RLA File :08/24/040/00015/AM09/	Lic.No/Date:0810078258 20.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

113	Case No.:7/49/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01323/AM09/	RLA File :03/95/040/00723/AM09/	Lic.No/Date:0310508539 20.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Pharmaceutics (Shri D.N. Mathur). Accordingly the case may be re-listed on 1.4.2009.			

114	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMA TECH PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.			

115	Case No.:9/49/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01325/AM09/	RLA File :02/24/040/00215/AM09/	Lic.No/Date:0210123552 23.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 1.4.2009.			

116	Case No.:10/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01326/AM09/	RLA File :03/94/040/00160/AM09/	Lic.No/Date:0310508805 23.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

117

Case No.:11/49/83-ALC1/2008	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Approved
HQ File :01/83/050/01327/AM09/	RLA File :03/95/040/00945/AM09/	Lic.No/Date:0310508843 24.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/58/2006/Ch.III dated 19.6.2006 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Sodium Lauryl Ether Sulfate	1 Kg	1. Lauryl Alcohol Ethoxylate	0.534 Kg

(Active Matter 69%)	2. Sulphur	0.060 Kg
	3. Caustic Soda Flakes	0.075 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

118	Case No.: 14/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01330/AM09/	RLA File :10/24/040/00104/AM09/	Lic.No/Date:1010032730 25.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

119	Case No.: 15/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01331/AM09/	RLA File :10/24/040/00105/AM09/	Lic.No/Date:1010032733 25.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

120	Case No.: 16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.4.2009.			

121	Case No.: 17/49/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status: Case Deferred
	HQ File :01/83/050/01333/AM09/	RLA File :09/24/040/00391/AM09/	Lic.No/Date:0910037173 25.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.4.2009.

122	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 1.4.2009.			

123	Case No.:19/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01335/AM09/	RLA File :03/94/040/00974/AM09/	Lic.No/Date:0310509250 25.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

124	Case No.:20/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01336/AM09/	RLA File :03/94/040/00019/AM09/	Lic.No/Date:0310509260 25.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.4.2009.			

125	Case No.:21/49/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:49/83-ALC1/2008 04.03.2009	Status:Case Deferred
	HQ File :01/83/050/01337/AM09/	RLA File :03/94/040/01054/AM09/	Lic.No/Date:0310509349 26.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 1.4.2009.			

Date:25.03.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer